

The Plan component under MPF Scheme was started only in 2013-14. No fund has been provided under Plan component of MPF Scheme during 2015-16. The Scheme stands transferred to the States. Consequently, there will be no Central Funding of construction activities of police building and police housing for State Police Forces under MPF Scheme. However, there is a non-plan allocation of ₹ 595 crore under BE 2015-16 for mobility, equipment, weapons, etc. for State Police under MPF Scheme.

(b) and (c) The Criminal Law (Amendment) Act, 2015, which came into effect from 03-02-2015 is broadly based on the recommendations of the Justice Verma Committee as well as the Parliamentary Standing Committee.

Snatching, car-jacking and robbery cases in Dwarka

1130. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether lack of streetlights, empty roads and absence of security guards in most colonies after sunset seem to have made Dwarka a happy hunting ground for criminals;

(b) the number of snatching, car-jacking and robbery cases happened in the past 12 months in Dwarka;

(c) the number of criminals arrested in Dwarka during the last 12 months;

(d) the measures taken by Delhi Police to check snatching, car-jacking and robbery cases in Dwarka; and

(e) the steps taken to install adequate number of streetlights in the sub-city?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Delhi Development Authority (DDA) has informed that streetlights installed in Dwarka are functional. Details of the cases registered by Delhi Police under crime heads snatching, car-jacking and robbery during the last 12 months *i.e.* April, 2014 to March 2015 in Dwarka (PS-Dwarka Sec.-23, Dwarka-North and Dwarka-South) are as under:—

Crime Head	Cases registered
Snatching	227
Car jacking	17
Robbery	102

(c) 952 accused persons have been arrested by Delhi Police in Dwarka (PS-Dwarka Sec.-23, Dwarka-North & Dwarka-South) under various crime heads of IPC and other Acts during the last 12 months *i.e.* April, 2014 to March 2015.

(d) Measures taken by Delhi Police to prevent the incidents of street crimes like robberies, car-jacking and snatching are as under:—

- Emphasis on Beat Patrolling System.
- Enhanced police presence and patrolling.
- Identification of vulnerable areas based on crime pattern in each police station.
- Targeted checking of suspicious looking youth on motor bikes.
- Quicker reaction time through increased police presence in the area.
- Gathering of macro-intelligence by District police as well as specialized units against criminal gangs operating.
- Closer surveillance on known-criminals.
- Follow up of activities of criminals coming out of jail after conviction or release on bail.
- Public participation to control crime through schemes like 'Eyes and Ears' Scheme.
- Checking of record of second hand car dealers and property dealers.
- Crime prone areas are dynamically identified and police resources including pickets, foot patrolling and the PCR vans are deployed to enhance visibility and prevent crime.
- Emergency Response Vehicles (ERVs) have been introduced and deployed in the area to respond quickly in the event of crime or law and order situation and also cordon off the scene of crime.
- Special emphasis has been laid on Servant and Tenant verification.

(e) DDA has requested BSES to further improve the street lighting in those areas where the lighting is maintained by BSES. For the remaining areas, DDA takes steps to improve lighting on the roads.

Violation of provisions of FCRA by NGOs

1131. SHRI BALWINDER SINGH BHUNDER: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many licences of NGOs have been cancelled by the Ministry for violation of the provisions of FCRA in last one year, State-wise;

(b) the average time taken to cancel a licence for violation of Foreign Contributions Regulation Act (FCRA);

(c) whether incident of fake address have also come to notice while initiating proceedings against NGO under FCRA,

(d) if so, what efforts have been made to severely punish such NGOs; and

(e) how many such NGOs have been punished or prosecuted?